

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

**Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member**

**Date of Hearing: 14.12.2015
Date of Order : 17.12.2015**

Petition No. 267/TT/2015

In the matter of

Approval of transmission tariff of 400 KV Double Circult Silchar-Purba Kanchanbari Transmission line (charged at 132 kV) alongwith its associated bays at Silchar (New) and Purba Kanchanbari (TSECL) Sub-station (COD: 1.8.2015) under transmission system associated with Pallatana GBPP and Bongaigaon TPS in North-Eastern Region for the period from COD to 31.3.2019.

And in the matter of

Power Grid Corporation of India Limited
"Saudamani", Plot No.2,
Sector-29, Gurgaon -122 001

.....Petitioner

Vs

1. Assam Electricity Grid Corporation Limited,
(Formerly Assam State Electricity Board),
Bijulee Bhavan, Paltan Bazar,
Guwahati-781 001, Assam
2. Meghalaya Energy Corporation Limited,
(Formerly Meghalaya State Electricity Board),
Short Round Road, "Lumjingshai",
Shillong-793 001, Meghalaya
3. Government of Arunachal Pradesh,
Itanagar, Arunachal Pradesh
4. Power and Electricity Department,
Government of Mizoram,



Aizwal, Mizoram

5. Manipur State Electricity Distribution Company Limited,
(Formerly Electricity Department, Government of Manipur),
Keishampat, Imphal
6. Department of Power,
Government of Nagaland,
Kohima, Nagaland
7. Tripura State Electricity Corporation Limited,
Vidyut Bhawan, North Banamalipur,
Agartala, Tripura (W)-799 001, Tripura
8. OTPC (ONGC Tripura Power Corporation Limited)
6th Floor, A Wing, IFCI Towers,
New Delhi – 110003
9. NTPC
NTPC Bhawan,
Scope Complex, Institutional Area,
Lodi road, New Delhi – 110003

.....**Respondents**

For petitioner : Shri S.S. Raju, PGCIL
Shri Jasbir Singh, PGCIL,
Shri Ved Prakash Rastogi, PGCIL
Shri Rakesh Prasad, PGCIL
Shri M.M. Mondal, PGCIL
Shri S.K. Venkatesan, PGCIL
Shri R. Prasad, PGCIL
Ms. Treepti Sonkatar, PGCIL

For respondents : None

ORDER

Power Grid Corporation of India Limited (PGCIL) has sought approval for transmission tariff of 400 KV Double Circult Silchar-Purba Kanchanbari Transmission line (charged at 132 kV) alongwith its associated bays at Silchar (New) and Purba



Kanchanbari (TSECL) Sub-station under transmission system associated with Pallatana GBPP and Bongaigaon TPS in North-Eastern Region for the period from COD to 31.3.2019. The details of the elements covered in the petition are given below. The petitioner has also prayed for allowing 90% of the Annual Fixed Charges claimed in terms of proviso (i) of Regulation 7(7) of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (hereinafter referred to as "the 2014 Tariff Regulations").

2. The details of the petitions and the elements covered in them are as follows:-

Srl. No.	Asset No.	Name of the Asset	Scheduled COD	Anticipated COD/actual COD as per the petition	Revised anticipated COD/actual COD
Petition No. 267/TT/2015					
1	Asset-I	400 KV, Double Circuit Silchar-Purba Kanchanbari Transmission Line along with its associated bays at Silchar (New) Purba Kandhanbari (TSECL) Sub-station	1.1.2013	1.8.2015 (Actual)	-

3. The petition was heard on 14.12.2015. The representative of the petitioner requested to grant Annual Fixed Charges (AFC) in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations. None of the respondents were present.



4. As per proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations, the Commission may grant tariff upto 90% of the AFC of the transmission system or element thereof for the purpose of inclusion in POC charges in accordance with the Central Electricity Regulatory Commission (Sharing of Inter State Transmission charges and losses), Regulation, 2010. Regulation 7(2) of the 2014 Tariff Regulations provides that the application for tariff should be made in accordance with the Central Electricity Regulatory Commission (Procedure for making of application for determination of tariff, publication of the application and other related matters) Regulations, 2004 (hereinafter referred to as "2004 Regulations"). Regulation 7 (4) provides that such an application shall be filed as per Annexure-I of these regulations.

5. The petitioner has made the application as per Annexure-I of the 2014 Tariff Regulations. The petitioner has also complied with the requirements of 2004 Regulations, such as service of the copy of the application on the beneficiaries, publication of notice and web hosting of the application, etc.

6. We have considered the submissions of the petitioner. After carrying out a preliminary prudence check of the AFC claimed by the petitioner and taking into consideration the time over-run and cost variation in case of the assets covered in these petitions, which shall be looked into in detail at the time of issue of final tariff, the Commission has decided to allow tariff in terms of proviso (i) of Regulation 7(7) of the 2014 Tariff Regulations for the years 2015-16 and 2016-17 for inclusion in the PoC charges as per para 7 of this order.



7. The details of the tariff claimed by the petitioner and tariff awarded by the Commission are as follows:-

A. Annual transmission charges claimed by the petitioner are as follows:-

(` in lakh)

Assets	2015-16	2016-17	2017-18	2018-19
Asset-I	4821.52	7395.80	7278.82	7082.00

B. Annual transmission charges allowed are as follows:-

(` in lakh)

Assets	2015-16 (pro-rata)	2016-17
Asset-I	2335.79	3582.90

8. The tariff allowed in this order shall be applicable from the date of commercial operation of the transmission system and the billing, collection and disbursement of the transmission charges shall be governed by the provisions of Central Electricity Regulatory Commission (Sharing of Inter-State Transmission Charges and Losses) Regulations, 2010, as amended from time to time. Further, the transmission charges allowed in this order shall be subject to adjustment as per Regulation 7(7) of the 2014 Tariff Regulations.

sd/-
(Dr. M.K. Iyer)
Member

sd/-
(A.S. Bakshi)
Member

